

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 818 of 2020

IN THE MATTER OF:

Mr. Damodar Muddukrishna

...Appellant

Versus

**M/s Cygilant (India) Research & Development
Pvt. Ltd.**

.... Respondent

Present: -

For Appellant: Mr. Mithun Shashank, Advocate

**For Respondent: Mr. Yugang Goel, Ms. Padmaja Kaul and Mr. Varun
Khanna, Advocates.**

ORDER
(Virtual Mode)

10.02.2021 On 28.01.2021 Learned Counsel for the Appellant was directed to file Rejoinder within a week.

2. From the perusal of the record it appears that Rejoinder has not been filed.

3. Learned Counsel for the Appellant prays one week more time to file Rejoinder by way of last chance. Prayer is allowed.

4. Learned Counsel for the Appellant may file Rejoinder latest by 16th February, 2021.

List the Appeal 'For Admission (After Notice)' on **23rd February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)